

(d) All the above categories of staff artist positions have since been converted into civil posts. The incumbents who fulfil the eligibility conditions would be considered for absorption against the corresponding civil posts subject to the suitability.

**Unauthorised Encroachments on Lands  
Allotted by DDA**

4006. SHRI MUKUL WASNIK :  
SHRI RAMASHRAY PRA-  
SAD SINGH :

Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether any case of unauthorised encroachments on the lands allotted by the Delhi Development Authority to Co-operative Housing Societies, Private individuals and even semi-Government organisations like Khadi and village Industries Commission have come to the notice of the DDA and Government; and

(b) if so, whether any action has been taken to free the lands from the unauthorised occupations and handing over the physical possession of the lands in dispute to the allottees ?

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS (SHRI H.K.L.  
BHAGAT) : (a) and (b). The infor-  
mation is being collected and will be laid  
on the Table of the Sabha.

**Setting up branches of Super Bazar in  
other parts of the country**

4007. SHRI VILAS MUTTEMWAR :  
Will the Minister of FOOD AND CIVIL  
SUPPLIES be pleased to state :

(a) whether it is a fact that Super Bazar proposes to set up its branches in other parts of the country also;

(b) whether all the branches will be controlled by the Delhi based Managing Committee of Super Bazar;

(c) if so, how far it will be possible and appropriate to control far off branches and to solve the problems of the employees; and

(d) whether Government propose to encourage local people to set up Stores and Super Bazars on co-operative basis and if not, the reason therefor ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) to (c). Super Bazar has not proposed to set up its branches in other parts of the country. However, it has been suggested to Super Bazar, the Cooperative Store Ltd., Delhi to consider to extend its area of operation to cover entire National Capital Region which includes parts of Haryana, Uttar Pradesh and Rajasthan besides the whole Union Territory of Delhi. The proposal is under consideration of Super Bazar. The other details regarding management, control of branches, and other allied problems will be considered, as and when the proposal is finalised.

(d) Local people are encouraged to set up Consumer Cooperative Stores including Department Stores popularly known as Super Bazar, Apna Bazar, Janata Bazar, Sahakari Bazar, etc. in different parts of the country. The District Wholesale Consumer/Central Cooperative Stores as well as Primary Consumer Cooperative Stores are being assisted under the Centrally sponsored scheme for development of consumer cooperatives.

**Expansion of DDA**

4009. SHRI BHARAT SINGH :  
Will the Minister of WORKS AND  
HOUSING be pleased to state :

(a) whether the DDA had initially been set up mainly for preparing a Master Plan for the Union Territory of Delhi ;

(b) the reasons why the DDA was allowed to enter the construction field and to expand so fast ;

(c) the reasons why the development works of Delhi being carried out by the D.D.A. were not entrusted to Central P.W.D. which is much older and well-organised department ; and

(d) whether the fast expansion of DDA has not diluted responsibility and diminished respect for rules and procedures to be followed for execution of works ?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT): (a) No Sir.

(b) DDA undertakes construction activity in pursuance of the objects of the Authority as provided under the Delhi Development Act 1957. The objects read as under :—

“to promote and secure the development of Delhi according to plan and for that purpose the Authority shall have the power to acquire, hold, manage and dispose of land other property, to carry out building, engineering, mining and other operations, to execute works in connection with supply of water and electricity, disposal of sewage and other services and amenities and generally to do anything necessary or expedient for purposes of such development and purposes incidental thereto.”

(c) Development being one of the functions of the DDA under the Delhi Development Act, 1957, the question of this work being entrusted to C.P.W.D. could not arise.

(d) No, Sir.

**Strike Notice by Mineral Oil Workers' Union Digboi**

4010. SHRI SAIFUDDIN CHOWDHARY : Will the Minister of LABOUR be pleased to state :

(a) whether the attention of Government has been drawn to the strike notice

issued by the Mineral Oil Workers' Union, Digboi for settlement of their demands ; and

(b) if so, the steps taken for implementation of the agreement reached with the contractors of I.O.C. (A.O.D.) at Digboi in the interest of oil industry ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) and (b). The Mineral Oil Workers' Union, Digboi served a notice of strike on the 6th April, 1985 on all the Contractors of IOC (AOD) over a charter of demands relating to revision of wages, bonus for the years 1978 and 1979, revival of medical facilities etc. The dispute is under conciliation.

According to the Ministry of Petroleum, the terms of the settlement concluded on 22-12-1983 between the Contractors and their workmen have been fully implemented and no complaints have been received regarding non-implementation of the settlement either in the Ministry of Petroleum or by IOC (AOD) Management. However, the Management has taken steps to protect the benefits due to contract workmen in the event of any statutory increase in wages or other benefits as may be applicable to contract labour during the currency of the contract.

**Workers deprived of payment of P.F. amount dues in Jute industry, West Bengal and Textile Industry in Maharashtra and Gujarat**

4011. SHRI PRIYA RANJAN DAS MUNSI : Will the Minister of LABOUR be pleased to state :

(a) whether in the Jute Industry of West Bengal and Textile Industry of Maharashtra and Gujarat, specially in sick and closed mills, workers have been deprived of their legitimate dues of provident fund in many cases ;

(b) if so, what is the actual figure of workmen involved and the amount involved approximately ; and